

- (xvi) सा.का.नि. 895(अ), तारीख 19-11-2003
 (xvii) सा.का.नि. 953(अ), तारीख 17-12-2003
 (xviii) सा.का.नि. 72(अ), तारीख 23-1-2004
 (xix) सा.का.नि. 687(अ), तारीख 21-10-2004
 (xx) सा.का.नि. 739(अ), तारीख 9-11-2004
 (xxi) सा.का.नि. 149(अ), तारीख 2-3-2005
 (xxii) सा.का.नि. 451(अ) तारीख 4-7-2005
 (xxiii) सा.का.नि. 558(अ), तारीख 15-9-2006
 (xxiv) सा.का.नि. 118(अ), तारीख 9-3-2007
 (xxv) सा.का.नि. 697(अ), तारीख 7-11-2007
 (xxvi) सा.का.नि. 699(अ), तारीख 8-11-2007
 (xxvii) सा.का.नि. 738(अ), तारीख 29-11-2007
 (xxviii) सा.का.नि. 749(अ), तारीख 5-12-2007.

**MINISTRY OF CONSUMER AFFAIRS, FOOD AND
PUBLIC DISTRIBUTION**

(Department of Food and Public Distribution)

NOTIFICATION

New Delhi, the 28th February, 2008

G.S.R. 115(E).— In exercise of the powers conferred by Section 9 of the Sugar Development Fund Act, 1982 (4 of 1982), the Central Government hereby makes the following rules further to amend the Sugar Development Fund Rules, 1983, namely:—

1: (1) These rules may be called the Sugar Development Fund (Amendment) Rules, 2008.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Sugar Development Fund Rules, 1983,

(a) in rule 26

(i) in sub-rule (3), for the word and figures "FORM IX" the word and figures "FORM XI" shall be substituted;

(ii) the "FORM NO. IX" occurring after sub-rule (14) shall be omitted;

(b) after "Form X", the following Form shall be inserted,—

"Form No. XI

[See rule 26]

Application for rescheduling of loan taken from Sugar Development Fund towards promoters' contribution for financing modernization/rehabilitation scheme.

1. Name of the applicant :

2. Address :

(i) Registered Office :

(ii) Location of the factory :

3. Constitution (whether Co-operative Society or Private or Public Limited Company or Joint Sector/Public Sector Company) :

4. Date of incorporation/Registration :

5. Management :

(a) Board of Directors :

(b) Executive set-up :

6. Particulars of the Order or Draft Rehabilitation Scheme of the Board for Industrial and Financial Reconstruction or Committee for Rehabilitation.

7. Brief description of the proposed Scheme of rehabilitation:

8. (A) Particulars of the factory :

Previous year Projection for next 3 years

(1) Licensed crushing capacity (TCD)

(2) Installed crushing capacity (TCD)

(3) Area under sugarcane (acres)

(4) Average yield (tonnes/acre)

(5) Total production of sugarcane in the area (lakh tonnes)

(6) Gross duration of the season (days)

(7) Net duration of the season (days)

(8) Total cane crushed (lakh tonnes)

(9) Average sugar recovery %

(10) Total sugar produced (quintals)

Note : In case the performance has not been upto the accepted norms and if there has been wide fluctuation in the performance please state the reasons in brief.

(B) Working results: Previous year

Projection for
Next 3 years

(1) Net sales

(2) Gross profit/loss

(3) Interest on :

(a) Term loan

(b) Working capital

(c) Total

(4) Depreciation

(5) Operation profit/loss

(6) Tax

(7) Net profit/loss

(8) Cash accruals

(9) Applicable statutory cane price fixed by the Government of India (rupees per quintal)

(10) Actual cane price paid (rupees per quintal)

(11) Cane Price Arrears.

(C) Financial Position :

(1) (a) Gross fixed assets including work-in-progress

(b) Less Depreciation

(2) Net fixed assets

(3) Investments

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